

23-12-1979 under section 379/411 Indian Penal Code was registered at Delhi Railway Police Station, Delhi Junction when some of the property recovered from the gang was identified by the complainant, Officer-in-charge, State Bank of India, Jasur (Himachal Pradesh). No case regarding Madras Janata Express reported to Delhi Railway Police on 25th November, 1979.

(b) According to information obtained from Delhi Police authorities, the gang admitted to have committed 21 thefts on the running trains.

(c) Only in one case the stolen property was restored to the owner on 'Superdari' on the orders of the court. In this case, the complainant lost cloth, sarees and cash Rs. 1,000/- (total loss Rs. 2,500/-) out of which property worth Rs. 1,500/- except cash, were restored to the complainant under orders of the Court 'Superdari'. In the case reported by Officer-in-charge, State Bank of India, Jasur (Himachal Pradesh), the total loss was worth Rs. 28,000/- of which properties worth Rs. 750/- only were identified by him out of the lot recovered by the Police. He has not been restored any of his property so far. Rest of the property recovered has neither been identified by anybody so far nor connected to any particular case.

Solution for Afghanistan issue

1266. SHRI G. C. BHATTACHARYA:

SHRI RAMANAND YADAV:

SHRI GANAPAT HIRALAL
BHAGAT

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) what stand the Government of India has taken at the meetings of the non-aligned group of nations for an

acceptable solution on the Afghanistan issue for inclusion in a consensus statement;

(b) whether the above stand is different from the one taken by the Government of India in the General Assembly of the United Nations; and

(c) if so; what are the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) The question of the developments in Afghanistan was raised by some delegations in the group of non-aligned countries which has been meeting in New York at the level of Permanent Representatives to the United Nations since February 20, 1980 to consider the implementation of the decisions and recommendations of the Havana Declaration. The Indian Representative at the meeting reiterated the Government's position on recent developments in Afghanistan. A copy of his statement is placed on the table of the House [See Appendix CXVIII, Annexure No. 85].

(b) No Sir. Both in the statement made in the U.N. General Assembly on January 11, 1980 and in the statement made in the meeting of non-aligned countries, India expressed its opposition to the presence of foreign troops and bases in any country and to the use of force in international relations and intervention or interference in the internal affairs of sovereign states. India also warned against the dangers of the intensification of Great Power rivalry especially through the induction of arms in our region. The statement also expressed India's support for the independence, sovereignty and territorial integrity of Afghanistan.

(c) Does not arise.